

**Kayamkulam Power Project**

1752. SHRI SURESH KURUP: Will the Minister of POWER be pleased to state:

(a) whether Government of Kerala has sought the intervention of the Union Government in reducing the charge being levied by the National Thermal Power Corporation on the power produced at Kayamkulam Thermal Power Project; and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF POWER, MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF NON-CONVENTIONAL ENERGY SOURCES (SHRI P.R. KUMARAMANGALAM): (a) Yes, Sir.

(b) The tariff for power generation from Kayamkulam project is yet to be fixed and notified by the Government of India. The expected tariff for power from the project, after commissioning of the combined cycle plant, would be comparable to the cost of power from other combined cycle power projects on liquid fuel, being purchased by Kerala State Electricity Board.

**Investment Plans of ONGC**

1753. SHRI PRITHVIRAJ D. CHAVAN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Oil and Natural Gas Corporation plans to invest Rs. 2000 crore in the enhanced oil recovery programme for its Bombay High offshore oilfields;

(b) if so, whether the Government have entered into any technical collaboration for this project;

(c) if so, the names of the collaborators and terms of the collaborations; and

(d) the likely increase in the production of crude oil as a result of the said programme?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR): (a) No, Sir. ONGC is yet to identify suitable EOR process for Bombay High field.

(b) to (d) Does not arise in view of reply given to part (a) above.

**Royalty on Crude Oil**

1754. SHRI GORDHANBHAI JADAVBHAI JAVIYA:  
SHRIMATI BHAVNA DEVRAJBHAI  
CHIKHALIA:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the royalty on crude oil and gas is one of major sources of income of the State;

(b) if so, the reasons for not revising the regular rate of royalty on crude oil for the block period 1993-96 and 1996-99;

(c) whether the question of revising rate of royalty on crude oil is under active consideration of the Union Government;

(d) if so, the details thereof and the time by which the increased amount of royalty is likely to be paid to the oil producing States including the State of Gujarat; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR): (a) to (e) Royalty on crude oil and gas is one of the sources of income to the oil and gas producing States. The regular rate of royalty is worked out at the rate of 20% of the crude oil price payable to oil companies for the period 1993-96 and 1996-98. As the final price of crude oil for these periods has not yet been announced because of non-availability of audited figures of cost of production of crude oil for these periods, the regular rate of royalty for these periods could not be notified as yet. The C&AG report on the cost of production of crude oil for 1993-96 has been received recently and is being processed for finalising the price of crude oil. The final rate of royalty would be notified immediately thereafter. Final crude oil price and consequent rate of royalty for the period 1996-98 is also likely to be finalised in next few months. On notification of final royalty rates, the payments already made to the State Governments at provisional rates of royalty, shall be adjusted accordingly.